

12.191/2 hrs:

Minister to explain.

## RAILWAY CONVENTION COMMITTEE

## THIRD REPORT

[English]

SHRI M. BAGA REDDY (Medak): I beg to Present Third Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1993-94 and other ancillary matters'.

12.20. hrs.

ESSENTIAL COMMODITIES  
(SPECIAL PROVISIONS) AMENDMENT  
BILL

[English]

MR.SPEAKER: Shri A.K. Antony to move for leave to withdraw the Bill.

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order. I have given a notice to oppose item numbers 16, 17 and 18, which are Bills to be withdrawn. If you see the footnote on the daily List of Business, which has been circulated to us, it says:

"The Bill was introduced in Lok Sabha on the 24th November, 1992. A statement containing the reasons for which the Bill is being withdrawn is being circulated to members separately".

Now, after I got this List of Business we have not received any fresh intimation. So, since we do not know, at this stage, what are the reasons for which it is being withdrawn, if we want to oppose it, we should be given an opportunity.

MR.SPEAKER: My Office tells me that this was circulated on 19th. I would ask the

SHRI RAM NAIK: Sir, the office might be saying so, but what we have got in the List of Business, it says: "...is being withdrawn, is being circulated to Members separately". It means, after this only we will get. So, we have not received anything today after we got this List of Business.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): It has come with the List of Business today.

SHRI RAM NAIK: No, it is not there in the papers that we have received.

MR.SPEAKER: O.K., we will find out.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJNAN KUMARAMANGALAM): Sir, I think the hon. Member is aware that the papers that are circulated, come with the pack of papers that the Members receive in the morning.

SHRI RAM NAIK: No, they are not there.

MR.SPEAKER: O.K., it is a matter of fact. We will decide about it....

(interruptions)

MR.SPEAKER: Mr. Nitish Kumar, your position is different now. You please keep quiet.

SHRI A.K. ANTHONY: Sir, I beg to move for leave to withdraw a Bill further to amend the Essential Commodities (Special

provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955.

**SHRI RAM NAIK:** How can he move for leave to withdraw the Bill, Sir?

**MR.SPEAKER:** You know, this is a matter of fact. You are saying that the papers are not circulated, they are saying that papers are circulated. I think they understand the responsibility of making a statement that the papers are circulated.

**SHRI SHARAD DIGHE:** (Bombay North Central): The papers are circulated, Sir. I have read the explanation why they are withdrawing. It is there.

**MR.SPEAKER:** The question is:

*"That leave be granted to withdraw a Bill further to amend the Essential Commodities (Special provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955."*

*The motion was adopted.*

**SHRI A.K. ANTONY:** I withdraw the Bill.

12.23. hrs.

**INTEREST ON DELAYED PAYMENTS  
TO SMALL SCALE AND ANCILIARY  
INDUSTRIAL UNDERTAKINGS BILL**

[English]

**THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF SMALL SCALE INDUSTRIES AND  
AGRO AND RURAL INDUSTRIES) (SHRI  
M. ARUNACHALAM:** Sir, I beg to move for leave to withdraw a Bill to provide for and

regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto.

**MR.SPEAKER:** The question is :

*"That leave be granted to withdraw a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto".*

*The motion was adopted*

**SHRI M. ARUNACHLAM:** I withdraw the Bill.

**INDUSTRIAL FINANCE CORPORATION  
(TRANSFER OF UNDERTAKINGS AND  
REPEAL) BILL**

12.23 1/2 hrs.

[English]

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI M.V.  
CHANDRASHEKHARA MURTHY):** Sir, on behalf of Dr. Manmohan Singh, I beg to move for leave to withdraw a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

**MR.SPEAKER:** The question is :

*"That leave be granted to withdraw a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India*